

Hydro-Electric Project and the Baliapattam project in Kerala;

(b) if not, when the above project will be completed; and

(c) whether necessary sanction has been granted for the above by the Planning Commission?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) No.

(b) These schemes are expected to be completed during the IV Five Year Plan period.

(c) No. In order to avoid delay in the implementation of the Kuthiyadi Hydro-Electric Scheme, the Planning Commission have stated that they have no objection to the State Government taking certain preliminary and preparatory action and incurring expenditure on certain items. As regards the Baliapattam (Valapatnam) Irrigation Project, this has been included in the III Plan but not yet sanctioned by the Planning Commission.

Water Supply to Rajasthan

1086A. Shri Harish Chandra Mathur: Will the Minister of Health be pleased to state:

(a) whether the Government of Rajasthan made out a special case and requested this year (1962-63) for assistance from Centre for water supply during the Third Plan period; and

(b) if so, what is the State Government's demand and Central Government's reaction thereto?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The Government of Rajasthan have asked for a provision of Rs. 13.2 crores during the Third Five Year Plan period for Rural Water Supply Schemes in addition to the existing allocation in the State Plan. The question of additional grants for Rural Water Supply schemes in the States will be considered after a complete picture of the problem of the rural water supply in the country is available on the basis of the surveys and assessment of the problem to be undertaken by the Special Investigation Divisions being set up in the States.

12.08 hrs. ..

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

RAILWAY TROLLEY ACCIDENT NEAR PATALPANI ON WESTERN RAILWAY

Dr. L. M. Singhvi (Jodhpur): Under rule 197, I call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The Railway trolley accident near Patalpani station of the Western Railway on the 18th of January, 1963.”

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): On 18th January, 1963, the Assistant Permanent Way Inspector, Choral, was transporting rails by Material Trolley (Dip Lorry) between Patalpani and Kalakund stations about 10 kilometres apart on the Mhow-Khandwa Section of the Western Railway, after blocking the line against movement of trains. The trolley was loaded with 36 numbers 50 lb. rails and the Assistant Permanent Way Inspector along with his 23 men were on the trolley which was being propelled by hand. At about 12.45 hours, when the trolley approached mile 325/15 near Tunnel No. 4, it capsized, resulting in the instantaneous death of 10 men including the Assistant Permanent Way Inspector, Choral. Four men sustained serious injuries and 9 men were slightly injured. The Assistant Permanent Way Inspector, Mhow who was following at some distance behind by push trolley rushed to the nearest

[Shri Shahnawaz Khan]

station and arranged for a Relief Train from Mhow with a Medical Van. The injured persons were taken by the Relief Train at about 15.00 hrs. to Indore and admitted in the M. Y. Hospital. All the 13 persons are reported to be out of danger.

The dead bodies, after being cleared by the Police, were handed over to their dependents. Some ex-gratia payment has also been made.

A joint enquiry by Junior Administrative Officers has been ordered by the General Manager to enquire into the cause of the accident.

Dr. L. M. Singhvi: At what speed was this trolley moving? Was it moving at a speed faster than that permitted by the rules? Has it been brought to the notice of Government that these trolley movements are usually at a speed faster than is permitted by rules?

Shri Shahnawaz Khan: That would be known when the result of the joint inquiry which is in progress is available.

Dr. L. M. Singhvi: By when is the inquiry likely to be concluded? Also, will the Minister be pleased to lay the report of the inquiry on the Table?

Shri Shahnawaz Khan: I hope it will not take very long. If you so desire, we shall have no objection to placing the report on the Table.

Shri S. M. Banerjee: Is it a fact that the trolley was overloaded and the instructions in that regard were not followed?

Mr. Speaker: That is to be found by the inquiry—all those facts.

Shri Bade: Are Government aware of the fact that this trolley was carrying 30 feet beams and 23 labourers were over it and this was not allowed or permitted by the authorities? If so who is responsible for permitting

these 23 persons to sit on the beams 30 feet long, the carriage of which was also not permitted?

Mr. Speaker: This is also not permitted to be asked before the investigation is completed.

Shri Bade: 30 feet beams were carried.

Mr. Speaker: The inquiry will reveal all that.

Shri Indrajit Gupta: But the Minister is willing to reply.

Mr. Speaker: If the Minister is willing to reply, let him do so.

The Minister of Railways (Shri Swaran Singh): The important thing in this connection is that this was a hand-propelled trolley. Secondly, all the persons concerned were either workers connected with railway work or employees of the railways, and it is presumed that whatever they did they should have done with their eyes open. I do not know what other control of the type which the hon. Members are indicating could be imported. There was an APWI also on the trolley itself. So the exact circumstances in which the accident took place would be known only after the result of the inquiry.

श्री बृजराज सिंह : क्या इस तरह की ट्रालियां लादने के बाद इस बात की जांच की जाती है कि वे सही तौर पर लादी गयी हैं और पैसिजर सही हालत में बैठे हैं ? यदि नहीं, तो क्या आयन्दा गवर्नमेंट ऐसा प्रकाशन लेने का विचार रखती है ?

श्री स्वर्ण सिंह : मैंने अर्ज किया इसमें कोई पैसिजर नहीं थे। काम करने वाले आदमी थे।

श्री बृजराज सिंह : काम करने वाले आदमी भी तो उस पर चढ़ कर जा रहे थे।

श्री स्वर्ण सिंह : काम करने वाले आदमी थे और उनके साथ एक ए० पी० डब्ल्यू० आई० था, अगर उसके ऊपर भी आप चैंक चाहते हैं तो मेरी समझ में नहीं आता कि चैंक ही होता रहेगा या काम भी होगा।

Shri S. M. Banerjee: I seek your protection. We table adjournment motions or calling attention notices on the basis of some information which is available to us. Here a specific question was asked whether it was overloaded and whether more than 23 workers were sitting on it. The Minister denies us even this information. If this is to be so, what is the use of our tabling questions or calling attention notices?

Shri Swaran Singh: I do not deny or confirm anything. I say that as a result of the inquiry, it will be known as to what was the permissible load and if there was any overloading etc.

Mr. Speaker: That was only to be enquired from me and not from the Minister, because I had said that all these things would be known only after the inquiry had been completed. So that question was directed towards me.

Shri Ranga (Chittoor): Meanwhile, he is expressing an opinion which would more fittingly come from the inquiry.

Mr. Speaker: Yes. Shri S. M. Banerjee is an old Member of this Parliament. He knows that when an inquiry has been instituted, all these things will be known on its completion. But he goes on asking for these things.

Shri S. M. Banerjee: Factual things.

Mr. Speaker: Is the inquiry to find out only the legal things and not the factual things?

Shri S. M. Banerjee: Yes.

Mr. Speaker: No, no. On the 18th January the accident took place. An enquiry has been instituted. Still, we are just in the beginning.

PAPERS LAID ON THE TABLE

INSURANCE (AMENDMENT) RULES, ETC.

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table—

(i) a copy each of the following papers:—

(a) The Insurance (Amendment) Rules, 1962 published in Notification No. G.S.R. 1604 dated the 1st December, 1962 under sub-section (3) of section 114 of the Insurance Act, 1938.

[Placed in Library. See No. LT-713/63].

(b) The Emergency Risks (Goods) Insurance Scheme published in Notification No. S.O. 3945 dated the 28th December, 1962 under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.

[Placed in Library. See No. LT-714/63].

(c) The Emergency Risks (Factories) Insurance Scheme published in Notification No. S.O. 3946 dated the 28th December, 1962 under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

[Placed in Library. See No. LT-715/63].

(d) S.O. No. 3953 dated the 28th December, 1962 under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1962, specifying the goods not insurable under the said Act.

[Placed in Library. See No. LT-716/63].